

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.35
CP No.115/BB/2022

IN THE MATTER OF:

M/s. Tokyo Foundry Company Ltd. & Ors. ... Petitioners
Vs.
M/s. Simplex Naigai Castings Pvt. Ltd. & Ors. ... Respondents

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 01.12.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

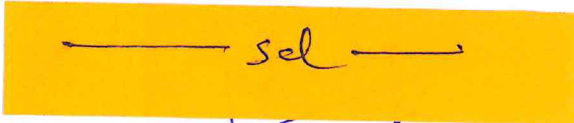
SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Anmol Chawla, Adv.
For the Respondent : Ms. Manisha Sharma, Adv.

ORDER

1. Heard Shri Anmol Chawla, Ld. Counsel for the Petitioner and Ms. Manisha Sharma, Ld. Counsel for the Respondent.
2. Pursuant to notice issued on 27.10.2022, Ld. Counsel for the Respondents seeks further time to file vakalath as well as reply. Therefore, Ld. Counsel for the Respondents is granted three weeks' time to file reply, and two weeks thereafter to the Petitioners for filing rejoinder, if any, after duly serving the copy on the other side. In the meanwhile, status quo granted *vide* order dated 27.10.2022 is extended until the next date of hearing.
3. List the case on **24.01.2023**.



MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna



KISHORE VEMULAPALLI
MEMBER (JUDICIAL)